

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-37(ND)/2015**

**IN THE MATTER OF:**

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

U.P. Hotels Ltd. & Ors.

.... Respondents

**Order under Section 397/398 of the Companies Act**

**Order delivered on 24.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

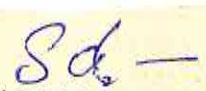
For the Applicant/petitioner : Ms. Ritu Bhalla, Mr. Yajur Mittal,  
Ms. Sanjana Sharma, Advocates

For the Respondents : Mr. Ankit Sibbal, Advocate

For the Respondent No. 4(a)-4(f): Mr. L.K. Bhushan, Mr. Anirudh Arun Kumar,  
Advocates

**ORDER**

Due to paucity of time, matter is adjourned to 26<sup>th</sup> July, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

24.07.2017  
V. Sethi